

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 323 OF 2016

Dated: 24th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Chhattisgarh State Power Distribution Co. Ltd. ...Appellant(s)
Vs.
M/s Balaji Power (A Unit of Hira Ferro Alloys Ltd.) & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Pradeep Misra
Mr. Manoj Kumar Sharma

Counsel for the Respondent(s) : Mr. Raunak Jain for R.1
Mr. Apurv Goyal for R.2
Mr. Rajnish Kumar Jha for R.3

ORDER

Admit. Issue notice. Mr. Raunak Jain takes notice on behalf of Respondent No.1; Mr. Apurv Goyal takes notice on behalf of Respondent No.2 and Mr. Rajnish Kumar Jha takes notice on behalf of Respondent No.3 and they seek four weeks time to file reply. Notice be issued to the other Respondents returnable on 10.04.2017. Dasti, in addition, is permitted.

List the matter on **10.04.2017**. In the meantime, learned counsel for the respondents may file reply on or before 22.02.2017 after serving copy on the other side. Thereafter rejoinder may be filed on or before 09.03.2017 after serving copy on the other side.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/sh